

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW
DELHI
COURT - IV**

**ITEM No. 122
(IB)/361/ND/2020**

IN THE MATTER OF:

Volkswagen Finance Pvt. Ltd. ... Applicant/Petitioner

Vs

Evo Green Trading Pvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 16.12.2020

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent :

ORDER

As per the order dated 04th March 2020, Learned Counsel for the respondent undertook to file reply within ten days. Today, Learned Counsel seeks further time stating that family of the respondent has suffered from Covid-19 Pandemic. As a last chance, one week time is given to file reply, subject to payment of cost of Rs. 15,000/- to the applicant. Rejoinder be filed within one week after filing reply, with copy in advance to the other side.

List on 18.01.2021.

**Sd/-
SUMITA PURKAYASTHA
MEMBER (T)**

**Sd/-
DR. DEEPTI MUKESH
MEMBER (J)**